

IN THE COURT OF THE JUDICIAL MAGISTRATE, TIRUMANGALAM

**Present: Thiru.M.C.Arun, L.L.B.,**  
Judicial Magistrate, Tirumangalam.  
Dated this the 28<sup>th</sup> day of May 2020  
Cr.M.P.No.600/2020

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Chokkar (Aged 41/2020)  
S/o.Koolu

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Petitioner/Accused

/Vs/

State through the Sub Inspector of Police,  
Tirumangalam Taluk P.S.Cr.No.465/2020  
U/s.294(b), 323, 506(2) IPC  
4 of TNPHW Act

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Respondent/Complainant

Accused Remanded on 25.05.2020

The counsel for the accused filed bail petition U/s.437 Cr.Pc. to the E-mail ID of this court on 26.05.2020 due to outbreak of COVID - 19 Lock down and the notice also given to the App. The App also appearing for the state filed reply to the E-mail ID after getting instructions from the Investigation Officer and after hearing both sides this court passed the following.

### **ORDER**

Heard. Records perused. The counsel for the petitioner/accused argued through phone, that the accused is falsely implicated and accused is an innocent. Hence, prayed for bail. The prosecution for the state was heard over phone, in their reply stated that the all injured persons was discharged from the hospital and if the accused person is released on bail, they will tamper the evidence and commit the offence further in future. Thus, it will hamper the progress of this case. Hence, opposed this bail. By considering the facts and circumstance of this case and period of detention in the judicial custody from 25.05.2020 and also considering the prevailing situation and circumstance of COVID – 19, Lock down. Hence this court is also inclined to grant bail to the accused. Accordingly, this bail petition is allowed on following conditions.

1) The accused shall execute a bond for a sum of Rs.10,000/- with two sureties after the easement of Lock down during court working hours.

2) The accused should appear before the respondent police station, Tirumangalam Taluk P.S. daily at 10.30 A.M. for the period of 15 days.

Dictated to the Steno-typist taken down by her in shorthand, transcribed and typed by her in computer, corrected and Pronounced via e-mail on this 28<sup>th</sup> day of May 2020.

Sd/-M.C.Arun,  
Judicial Magistrate,  
Tirumangalam.

IN THE COURT OF THE JUDICIAL MAGISTRATE, TIRUMANGALAM

**Present: Thiru.M.C.Arun, L.L.B.,**  
Judicial Magistrate, Tirumangalam.

Dated this the 28<sup>th</sup> day of May 2020

Cr.M.P.No.598/2020

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A2. Praveen (Aged 25/2020)

S/o.Vetriselvam

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Petitioner/Accused

/Vs/

State through the Sub Inspector of Police,

Austinpatti P.S.Cr.No.277/2020

U/s.387, 506(2) IPC

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Respondent/Complainant

Accused Remanded on 21.05.2020

The counsel for the accused filed bail petition U/s.437 Cr.Pc. to the E-mail ID of this court on 26.05.2020 due to outbreak of COVID - 19 Lock down and the notice also given to the App. The App also appearing for the state filed reply to the E-mail ID after getting instructions from the Investigation Officer and after hearing both sides this court passed the following.

### **ORDER**

Heard. Records perused. The counsel for the petitioner/accused argued through phone, that the accused is falsely implicated and accused is an innocent. Hence, prayed for bail. The prosecution for the state was heard over phone, in their reply stated that the above said accused is a habitual offender one previous case is pending against this accused in Austinpatti P.S. in Cr.No.374/2016, U/s.147, 148, 294(b), 323, 324, 341, 506(ii) IPC and if the accused person is released on bail, they will tamper the evidence and commit the offence further in future. Thus, it will hamper the progress of this case. Hence, opposed this bail. By considering the facts and circumstance of this case, since the accused not committed any offence for the past 4 years and he commit the above offence when he was child and period of detention in the judicial custody from 21.05.2020 and also considering the prevailing situation and circumstance of COVID – 19, Lock down. Hence this court is also inclined to grant bail to the accused. Accordingly, this bail petition is allowed on following conditions.

1) The accused shall execute a bond for a sum of Rs.10,000/- with two sureties after the easement of Lock down during court working hours.

2) The accused should appear before the respondent police station, Austinpatti P.S. daily at 10.30 A.M. for the period of 30 days.

Dictated to the Steno-typist taken down by her in shorthand, transcribed and typed by her in computer, corrected and Pronounced via e-mail on this 28<sup>th</sup> day of May 2020.

Sd/-M.C.Arun,  
Judicial Magistrate,  
Tirumangalam.

IN THE COURT OF THE JUDICIAL MAGISTRATE, TIRUMANGALAM

**Present: Thiru.M.C.Arun, L.L.B.,**  
Judicial Magistrate, Tirumangalam.  
Dated this the 28<sup>th</sup> day of May 2020  
Cr.M.P.No.597/2020

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A1. Mala @ Yogajeyamani (Aged 40/2020)  
S/o.Jeyarasa  
A2. Jegan @ Jeyarasa, (Aged 45/2020),  
S/o.Kandasamy,  
A3. Vijay (Aged 23/2020),  
S/o.Jeyarasa  
A4. Reji @ Charleskurus (Aged 27/2020),  
S/o.Antony

.... Petitioners/Accused

/Vs/

State through the Sub Inspector of Police,  
Austinpatti P.S.Cr.No.279/2020  
U/s.294(b), 323, 506(2) IPC

.... Respondent/Complainant

Accused Remanded on 24.05.2020

The counsel for the accused filed bail petition U/s.437 Cr.Pc. to the E-mail ID of this court on 26.05.2020 due to outbreak of COVID - 19 Lock down and the notice also given to the App. The App also appearing for the state filed reply to the E-mail ID after getting instructions from the Investigation Officer and after hearing both sides this court passed the following.

**ORDER**

Heard. Records perused. The counsel for the petitioners/accused argued through phone, that the accused are falsely implicated and accused are an innocent persons. Hence, prayed for bail. The prosecution for the state was heard over phone, in their reply stated that the above said accused are Sri Lankan Refugees and not permanent residence, they may absconding and if the accused persons are released on bail, they will tamper the evidence and commit the offence further in future. Thus, it will hamper the progress of this case. Hence, opposed this bail. By considering the facts and circumstance of this case and period of detention in the judicial custody from 24.05.2020 and also considering the prevailing situation and circumstance of COVID – 19, Lock down. Hence this court is also inclined to grant bail to the accused. Accordingly, this bail petition is allowed on following conditions.

1) The accused shall execute a bond for a sum of Rs.10,000/- with two sureties after the easement of Lock down during court working hours.

2) The accused should appear before the respondent police station, Austinpatti P.S. daily at 10.30 A.M. for the period of 15 days.

Dictated to the Steno-typist taken down by her in shorthand, transcribed and typed by her in computer, corrected and Pronounced via e-mail on this 28<sup>th</sup> day of May 2020.

Sd/-M.C.Arun,  
Judicial Magistrate,  
Tirumangalam.

IN THE COURT OF THE JUDICIAL MAGISTRATE, TIRUMANGALAM

**Present: Thiru.M.C.Arun, L.L.B.,**  
Judicial Magistrate, Tirumangalam.  
Dated this the 28<sup>th</sup> day of May 2020  
Cr.M.P.No.596/2020

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A1. Mohan (Jesudoss) (Aged 30/2020)

S/o.Rasaiah

A2. Dusanthan, (Aged 26/2020),

S/o.Selvarasa,

A3. Rooban (Aged 36/2020),

S/o.Larance

A4. Nisanthan (Aged 32/2020),

S/o.Selvarasa

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Petitioners/Accused

/Vs/

State through the Sub Inspector of Police,

Austinpatti P.S.Cr.No.278/2020

U/s.294(b), 323, 324, 506(2) IPC

4 of TNPHW Act

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Respondent/Complainant

Accused Remanded on 24.05.2020

The counsel for the accused filed bail petition U/s.437 Cr.Pc. to the E-mail ID of this court on 26.05.2020 due to outbreak of COVID - 19 Lock down and the notice also given to the App. The App also appearing for the state filed reply to the E-mail ID after getting instructions from the Investigation Officer and after hearing both sides this court passed the following.

**ORDER**

Heard. Records perused. The counsel for the petitioners/accused argued through phone, that the accused are falsely implicated and accused are an innocent persons. Hence, prayed for bail. The prosecution for the state was heard over phone, in their reply stated that the above said accused are Sri Lankan Refugees and not permanent residence, they may absconding and one previous case is pending against A1 in Tirunagar P.S in Cr.No.421/2016, U/s.392 r/w 34 IPC – CC.No.234/2017. He is a habitual offender, and if the accused persons are released on bail, they will tamper the evidence and commit the offence further in future. Thus, it will hamper the progress of this case. Hence, opposed this bail. By considering the facts and circumstance of this case and period of detention in the judicial custody from 24.05.2020 and also considering the prevailing situation and circumstance of COVID – 19, Lock down. Hence this court is also inclined to grant bail to the accused.

Accordingly, this bail petition is allowed on following conditions.

1) The accused shall execute a bond for a sum of Rs.10,000/- with two sureties after the easement of Lock down during court working hours.

2) The accused should appear before the respondent police station, Austinpatti P.S. daily at 10.30 A.M. for the period of 15 days.

Dictated to the Steno-typist taken down by her in shorthand, transcribed and typed by her in computer, corrected and Pronounced via e-mail on this 28<sup>th</sup> day of May 2020.

Sd/-M.C.Arun,  
Judicial Magistrate,  
Tirumangalam.



IN THE COURT OF THE JUDICIAL MAGISTRATE, TIRUMANGALAM

**Present: Thiru.M.C.Arun, L.L.B.,**  
Judicial Magistrate, Tirumangalam.  
Dated this the 28<sup>th</sup> day of May 2020  
Cr.M.P.No.595/2020

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A1. Ajithkumar (Aged 27/2020)  
S/o.Singaraj

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Petitioner/Accused

/Vs/

State through the Sub Inspector of Police,  
Austinpatti P.S.Cr.No.277/2020  
U/s.387, 506(2) IPC

....

Respondent/Complainant

Accused Remanded on 21.05.2020

The counsel for the accused filed bail petition U/s.437 Cr.Pc. to the E-mail ID of this court on 26.05.2020 due to outbreak of COVID - 19 Lock down and the notice also given to the App. The App also appearing for the state filed reply to the E-mail ID after getting instructions from the Investigation Officer and after hearing both sides this court passed the following.

**ORDER**

Heard. Records perused. The counsel for the petitioner/accused argued through phone, that the accused is falsely implicated and accused is an innocent. Hence, prayed for bail. The prosecution for the state was heard over phone, in their reply stated that the above said accused is habitual offender and many other criminal cases are pending in various police stations and also history sheet is maintained against this accused in REG No.11/2016 in Austinpatti P.S. The case is in preliminary stage of investigation added that if the accused person is released on bail, he tamper with the evidence and witnesses and also he will be absconded. Thus, it will hamper the progress of this case. Hence, opposed this bail. By considering the facts and circumstance of this case and period of detention in the judicial custody from 21.05.2020. By considering the nature, facts and circumstances of this case and as offence in grave in nature and period of detention in the Judicial custody, this court is not inclined to grant bail to the accused. Hence the bail petition is dismissed.

Sd/-M.C.Arun,  
Judicial Magistrate,  
Tirumangalam.

IN THE COURT OF THE JUDICIAL MAGISTRATE, TIRUMANGALAM

**Present: Thiru.M.C.Arun, L.L.B.,**  
Judicial Magistrate, Tirumangalam.  
Dated this the 28<sup>th</sup> day of May 2020  
Cr.M.P.No.599/2020

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Sridhar (Aged 20/2020)

S/o.Vasimalai

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Petitioner/Accused

/Vs/

State through the Sub Inspector of Police,

Sindhupatti P.S.Cr.No.317/2020

U/s.294(b), 323, 506(2) IPC

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Respondent/Complainant

Accused Remanded on 25.05.2020

The counsel for the accused filed bail petition U/s.437 Cr.Pc. to the E-mail ID of this court on 26.05.2020 due to outbreak of COVID - 19 Lock down and the notice also given to the App. The App also appearing for the state filed reply to the E-mail ID after getting instructions from the Investigation Officer and after hearing both sides this court passed the following.

**ORDER**

Heard. Records perused. The counsel for the petitioner/accused argued through phone, that the accused is falsely implicated and accused is an innocent. Hence, prayed for bail. The prosecution for the state was heard over phone, in their reply stated that this case other accused are in absconding stage. There is a counter FIR in Cr.No.316/2020, U/s.294(b), 323, 506(i) IPC and 3(1)(4), 3(1)(s), 3(1)(a) SC/ST act(POA Amendment Act) 2015. There is previous history and chances for a communal clash between two groups. Still police protection for the village is given by the concerned P.S. So there is a chance to arise law and order issues and the case is in preliminary stage of investigation added that if the accused person is released on bail, he will tamper with the evidence and witnesses also will be absconded. Thus, it will hamper the progress of this case. Hence, opposed this bail. By considering the facts and circumstance of this case and period of detention in the judicial custody from 25.05.2020. By considering the nature, facts and circumstances of this case and as offence in grave in nature and period of detention in the Judicial custody, this court is not inclined to grant bail to the accused. Hence the bail petition is dismissed.

Sd/-M.C.Arun,  
Judicial Magistrate,  
Tirumangalam.